

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 407/GT/2020**

- Subject : Petition under Section 62 and Section 79(1)(b) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Generation Tariff for the period 1.4.2019 to 31.3.2024 and Truing-Up of generation Tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited.
- Petitioner : GMR-Kamalanga Energy Limited
- Respondents : GRIDCO Limited & Ors.
- Date of Hearing : **10.8.2022**
- Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Venkatesh, Advocate, GMRKEL  
Shri Ashutosh K. Srivastava, Advocate, GMRKEL  
Shri Jayant Bajaj, Advocate, GMRKEL  
Shri Karan Yambem, GMRKEL  
Ms. Avsi Malik Sharma, GMRKEL  
Shri Abhishek Jaiswal, GMRKEL  
Shri Anand Kumar Shrivastava, Advocate, TPCODL  
Shri Shivam Sinha, Advocate, TPCODL  
Shri Chetan Saxena, Advocate, TPCODL  
Shri R.K. Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri Sukanta Panda, GRIDCO  
Ms. Susmita Mohanty, GRIDCO  
Shri Mahfooz Alam, GRIDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing **6.9.2022**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

